

ACT No. XIV OF 1904.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

[Received the assent of the Governor General on the 21st October, 1904.]

An Act to supplement certain provisions of the City of Bombay Improvement Act, 1898.

WHEREAS it is expedient to supplement by legislation in the Council of the Governor General for making Laws and Regulations certain provisions of the City of Bombay Improvement Act, 1898; It is hereby enacted as follows:—

Bom. I
of 1898.

Confirmation of section 48, sub-section (11), Bombay Act IV, 1898.

1. The City of Bombay Improvement Act, 1898, shall, so far as regards the appellate jurisdiction conferred upon the High Court by section 48, sub-section (11), thereof, be as valid as if it had been passed by the Governor General of India in Council at a meeting for the purpose of making Laws and Regulations.

Procedure applicable to appeals under section 48, sub-section (11), Bombay Act IV, 1898.

2. Subject to the provisions of section 48, sub-section (11), of the said Act, the provisions of the Code of Civil Procedure with respect to appeals from original decrees shall, so far as they can be made applicable, apply to appeals under that sub-section, and orders passed therein by the High Court may, on application to the Chief Judge of the Small Cause Court be executed by him as if they were decrees made by himself.

XIV of
1882.

Period of limitation for such appeals.

3. An appeal to the High Court under section 48, sub-section (11), of the said Act, shall, for the purposes of No. 156 of the Second Schedule to the Indian Limitation Act, 1877, be deemed to be an appeal under the Code of Civil Procedure in a case not provided for by No. 151 and No. 153 of that Schedule.

XV of 1

XIV of
1832.